

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/1446/2010 - CU[DB]

Date 12/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

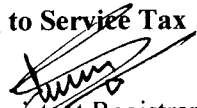
To :
M/S DIVISIONAL RAILWAY MANAGER
(COMMERCIAL)
WEST CENTRAL RAILWAY,
HABIBGANJ, BHOPAL.
M/S DIVISIONAL RAILWAY MANAGER (COMMERCIAL)

Appellant
Vs
Respondent

C.C.E BHOPAL

I am directed to transmit herewith a certified copy of **Final order No.ST/445/ 2011 CU[DB]** dated 06.09.2011

passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E BHOPAL
HOSHANGABAD ROAD, 48,
ADMINISTRATIVE AREA, AREA
HILLS, BHOPAL (M.P.) 462011
2. Adv. / Consult
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 26.8.2011

Service Tax Appeal No. 1446 of 2010

[Arising out of the Order-in-Appeal No. 102/BPL/2010 dated 12.7.2010
passed by the Commissioner (Appeals), Bhopal]

Coram:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Divisional Railway Manager (Commercial)

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

Appeared for Appellant : None

Appeared for Respondent : Shri Amrish Jain, SDR

CORAM: Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

Final Order No. ST/445/11 dated 6.9.11

Per Archana Wadhwa

Vide stay order No. ST/381/2011 dated 4.3.2001 the appellants offer to deposit 50% of the Service Tax was accepted and they were directed to do so within a period of four weeks and compliance is to be made on today.

2. On matter being called neither anybody appeared nor is their compliance report ^{on} record. We accordingly dismiss the appeal for non-compliance with the provisions of Section 35F of the Central Excise Act, 1944 read with the stay order.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

(Mathew John)
Member (Technical)

RM